

State Vs. Subhash  
FIR No. 315/2018  
Under Sec. 394/397/34 IPC  
& 25 Arms Act  
PS Geeta Colony

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Ajay Tyagi, Id proxy counsel for the applicant/accused.  
Naib Court for the State.

Heard in part.

During the course of arguments, Id. counsel for the applicant/accused submitted that despite order dated 12.06.2020 documents of the child of the applicant/accused annexed with the application have not been verified and prayed for getting the same verified through IO/SHO concerned.

Under the over all circumstances, application is adjourned to

23.06.2020.

Meanwhile IO/SHO concerned is directed to get the documents verified from the concerned hospital and file report by NDOH.

  
(Dr. S.K. Gahtam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Bhupender @ Bhupi  
FIR No. 2288/2014  
Under Sec. 302/34/120B IPC  
PS Shakarpur

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. J.P. Bansal, Id counsel for the applicant/accused.


Naib Court for the State.

Report from IO received.

Heard in part.

Ld. defence counsel seeks a date as he is not feeling well.

At request, relist on 27.06.2020.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Vipin @ Ganja  
FIR No. 444/2018  
Under Sec. 395/365/412/120B IPC  
PS Pandav Nagar

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Kunal Yadav, Id counsel for the applicant/accused.

Naib Court for the State.

TCR received. Perused.

Arguments heard.

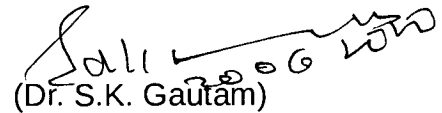
It is submitted by Id. defence counsel that co-accused persons have already been granted bail and on parity, applicant/accused is also entitled for bail. It is also submitted that applicant/accused is behind bars since the day of his arrest and as pandemic is spreading, Id. counsel prayed for regular bail to the applicant/accused.

IO reported that applicant/accused is involved in other cases apart from the present one.

However, under the over all circumstances, applicant/accused Vipin @ Ganja is admitted to regular bail on furnishing personal bond in the sum of Rs. 50,000.- with one surety of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM to the conditions that applicant/accused shall mark his attendance on every Monday till disposal of the case and shall not leave the country without prior permission of the court and will not flee away from the justice. It is also made clear that accused shall provide his active mobile phone number.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused.

Be consigned to RR.



(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Varun Thakur  
FIR No. 95/2018  
Under Sec. 302/201 IPC  
PS Gazipur

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Vipin Kumar Jha, Id counsel for the applicant/accused.  
Naib Court for the State.

Arguments heard on the application seeking interim bail moved for the applicant/accused.

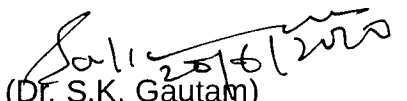
It is submitted by Id. counsel for the applicant/accused that applicant/accused is behind bars since 23.04.2018 and as such remained behind bars for the last two years. Ld. counsel prayed for interim bail in view of the guidelines issued by Hon'ble High Court of Delhi.

IO reported that applicant/accused is not involved in any other case and as per the report of Jail Suptd behaviour and conduct of the applicant/accused during jail tenure is good.

Under the over all circumstances, applicant/accused Varun Thakur is admitted to **interim bail till 15.07.2020** on furnishing personal bond in the sum of Rs. 70,000./- with one surety of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused.

Be consigned to RR.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Shiva Kumar  
FIR No. 09/2018  
Under Sec. 302/307/120B/34 IPC  
PS New Ashok Nagar

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

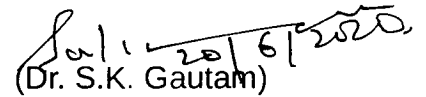
Present : Sh. Nadeem Khan, Id counsel for the applicant/accused.  
Naib Court for the State.

During the course of arguments, Id. counsel prayed for interim bail and submitted that co-accused persons have been granted bail vide order dated 10.06.2020.

Report from IO not received.

IO is directed to file report about past antecedents of the applicant/accused by NDOH.

Be put up on 22.06.2020.



(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Mohd. Gufran @ Alian  
FIR No. 32/2016  
Under Sec. 302/365 IPC  
PS Krishna Nagar

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Vinay Dhaka, Id. counsel for the applicant/accused.  
Naib Court for the State.  
TCR received. Perused.  
Heard in part.

IO has not filed complete report about past antecedents of the applicant/accused. IO is directed to file complete and detailed report about past antecedents of the applicant/accused by NDOH.

Be put up 22.06.2020.  
TCR be retained till then.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Devender  
FIR No. 921/2015  
Under Sec. 109 r/w 385 IPC  
PS Krishna Nagar

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Hitesh Kr. Bhardwaj, Id. counsel for  
the applicant/accused.

Convict produced through video conferencing on account of  
covid 19.

Naib Court for the State.

TCR also produced. Perused. Arguments on the point of  
sentence heard.

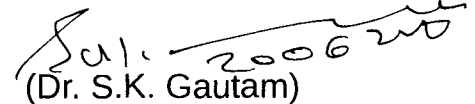
Vide separate detailed order on sentence, the  
applicant/accused- convict is sentenced to the period already undergone by  
him with fine of Rs. 25,000/- in default of payment of fine, convict shall  
further undergo Simple Imprisonment three months for the offence  
punishable under Section 109 IPC r/w Sec. 385/34 IPC.

A copy of the judgment and order on sentence are given to the  
Id. counsel for the convict, free of costs forthwith.

Case property be confiscated to State, after period of  
appeal/revision, if any.

Convict is also apprised of his right of take legal remedy i.e.  
to approach higher court and take legal assistance at State expenses.

Application be tagged with file and record be consigned to the  
Record Room.

  
(Dr. S.K. Gautam)

ASJ-03 (East): KKD Courts:  
Delhi: 20.06.2020

State Vs. Sonia @ Sonu  
FIR No. 1333/2013  
Under Sec. 302 IPC  
PS Shakarpur

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Subhash C. Dutt, Id counsel for the applicant/accused through sound system and also telephonically.

Naib Court for the State.

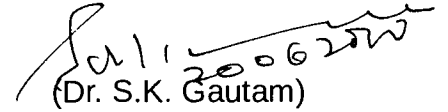
Report from Jail Suptd and IO received. Perused.

Heard in part.

During the course of arguments, Id. counsel prayed for getting the documents verified.

At request of the Id. counsel for the applicant/accused, in view of the circumstances, present application be put up on 24.06.2020.

IO to file report about verification of documents annexed with the application by NDOH.



(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020



State Vs. Himanshu @ Hunny  
FIR No. 89/2019  
Under Sec. 392/394/397/341 IPC  
& 27/25 Arms Act  
PS Pandav Nagar

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : None for the applicant/accused.

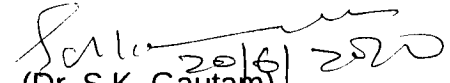
Ld counsel for the applicant/accused could not be connected through Sound System and also telephonically despite best efforts made at different intervals.

Naib Court for the State.

Report from IO not received.

In the interests of justice, matter is adjourned to 24.06.2020.

Meanwhile IO is directed to file report qua those two cases by NDOH. Jail Suptd is also directed to file report about conduct and behaviour of the applicant/accused by NDOH.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Sandeep  
FIR No. 185/2019  
Under Sec. 201 IPC  
PS Pandav Nagar

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present: Sh. R.N. Dubey, Id counsel for the applicant/accused through Video Conferencing.

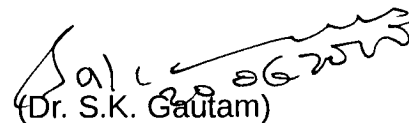
Naib Court for the State.

Sh. Nadeem Khan, complainant in person.

Heard in part.

At joint request of the parties, matter is adjourned to 22.06.2020.

Meanwhile, complete record of co-accused persons be summoned whereby co-accused have been granted bail in views of guidelines issued by Hon'ble High Court of Delhi.



(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:

Delhi: 20.06.2020

State Vs. Pawan  
FIR No. 08/2019  
Under Sec. 394/397 IPC  
PS PIA

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Pankaj Bhushan, Id counsel for the applicant/accused.  
Naib Court for the State.

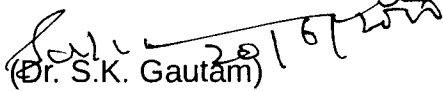
Report from Jail Suptd. Received. Perused.

Heard in part.

Report from IO not received.

At request of the Id counsel, matter is adjourned to 23.06.2020 after lunch session.

Meanwhile IO is directed to file report about past antecedents of the applicant/accused by NDOH.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Bharat Ravidas  
FIR No. 123/2020  
Under Sec. 308 IPC  
PS Shakarpur

20.06.2020

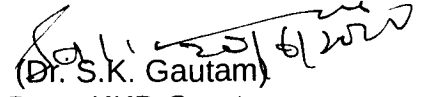
*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. K.K. Singh, Id. counsel for the applicant/accused.  
Naib Court for the State.

Heard in part.

At request of Id. defence counsel, matter be listed on 23.06.2020.

Issue notice to IO to file report about past antecedents of the applicant/accused and jail suptd. is also directed to file report about conduct and behaviour of applicant/accused by NDOH.



(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Alidad Khan @ Sikander  
FIR No. 151/2018  
Under Sec. 392/397/34/411/120-B IPC  
PS Shakarpur

20.06.2020

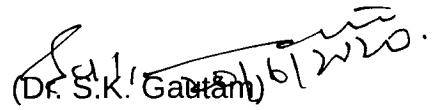
*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. A.K. Bali, Id. counsel for the applicant/accused.  
Naib Court for the State.

Heard in part.

At request of Id. defence counsel, matter be listed on 22.06.2020.

Issue notice to IO to file report about past antecedents of the applicant/accused and Jail Suptd. is also directed to file report about conduct and behaviour of applicant/accused by NDOH.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Piyush Saxena  
FIR No. 249/2020  
Under Sec. 392/411/34 IPC  
PS Shakarpur

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Ms. Meenu Chauhan, Id. counsel for the applicant/accused through sound system and telephonically.  
Naib Court for the State.

Ld. counsel seeks a date on her personal grounds.

At request, matter be listed on 22.06.2020.

Issue notice to IO to file report about past antecedents of the applicant/accused and jail suptd. is also directed to file report about conduct and behaviour of applicant/accused by NDOH.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020

State Vs. Rahul Kumar etc  
FIR No. 02/2015  
Under Sec. 308/324/452/427/506/34 IPC  
PS Mandawali

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. G.S. Singh, Id. counsel for the applicants/accused persons.

Convicts produced through video conferencing on account of covid 19.

Naib Court for the State.

TCR also produced. Perused. Arguments on the point of sentence heard.

Vide separate detailed order on sentence, all these convicts are sentenced to the period already undergone by these convicts with fine of Rs. 10,000/- (Rupees ten thousand only) each I/D each convict shall further undergo SI two months for the offence punishable under Section 325/34 IPC; the period already undergone by these convicts with fine of Rs. 5,000/- (Rupees five thousand only) each I/D each convict shall further undergo SI one month for the offence punishable under Section 324/34 IPC; period already undergone by these convicts for the offence punishable under Section 427/34 IPC; the period already undergone by these convicts with fine of Rs. 5,000/- (Rupees five thousand only) each I/D each convict shall further undergo SI one month for the offence punishable under Section 451/34 IPC; and the period already undergone by these convicts with fine of Rs. 5,000/- (Rupees five thousand only) each I/D each convict shall further undergo SI one month for the offence punishable under Section 506/34 IPC.

A copy of the judgment and order on sentence are given to the Id. counsel for the convicts, free of costs forthwith.

Case property be confiscated to State, after period of appeal/revision, if any.

Convicts are also apprised of their right of take legal remedy i.e. to approach higher court and take legal assistance at State expenses.

Application be tagged with file and record be consigned to the Record Room.

  
(Dr. S.K. Gautam)

ASJ-03 (East): KKD Courts:  
Delhi: 20.06.2020

State Vs. Avnish @ Kalu  
FIR No. 294/2016  
Under Sec. 363/364/365/302/201/120B/34 IPC  
PS Krishna Nagar

20.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Wasim Ashraf, Id counsel for the applicant/accused.  
Naib Court for the State.

This is an application seeking clarification in the order dated 18.06.2020 pursuant to order dated 10.06.2020.

Ld. counsel has also placed on record the copy of the order and other record.

Heard. Record perused.

Ld. counsel for the applicant/accused submitted that in the order dated 18.06.2020 inadvertently some section mentioned in the application and chargesheet have not been mentioned.

Under the over all circumstances, order dated 10.06.2020 and also 18.06.2020 passed in the present matter is required to be modified/alterd to the aspect of the FIR number and also for offences alleged in the present matter. As such, order dated 10.06.2020 and 18.06.2020 are hereby altered/modified and now be read as under:

***"State Vs. Avnish @ Kalu  
FIR No. 294/2016  
U/s 363/364/365/302/201/120-B/34 IPC  
PS Krishna Nagar"***

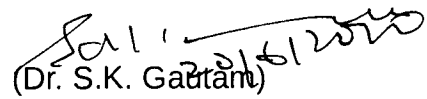
Remaining order shall remain as it is.

A copy of this order be sent to Suptd Jail for information.

At request, copy of this order be given dasti to Id. counsel for the applicant/accused to facilitate the matter.

With these observations, present application stands disposed of.

Be consigned to RR.



(Dr. S.K. Gauram)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 20.06.2020